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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
PRINCIPAL BENCH,  
NEW DELHI.

Date of Decision: 19.04.93

OA 2136/92

LAKSHMAN SINGH ... APPLICANT.

VS.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN.  
HON'BLE SHRI S.R. ADIGE, MEMBER (A).

For the Applicant ... SHRI V.K. RAO.

For the Respondents ... SHRI M.L. VERMA.

JUDGEMENT (ORAL)

(DELIVERED BY HON. MR. JUSTICE S.K. DHAON, VICE CHAIRMAN)

The principal relief claimed in this application is that the services of the applicant should not be terminated till his regularisation.

A reply has been filed on behalf of the respondents. In it, it is averred that on 10.12.86, the applicant was appointed as Mazdoor against a regular vacancy in a certain pay scale. It is also averred that the applicant is a temporary Mazdoor against a regular vacancy and he will continue to be so till he is appointed on a substantive capacity. It is for the respondents to consider the case of the applicant for regularisation if he fulfills all the conditions.

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In view of the above averments, we see that the  
application has no legs to stand <sup>upon</sup> and, therefore, the same is  
rejected.

*Adige*  
( S.R. ADIGE )  
MEMBER (A)  
19.04.93

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( S.K. DHAON )  
VICE CHAIRMAN  
19.04.93